

IN THE COURT OF JUDICIAL MAGSITRATE MELUR  
Present : Tmt. A.Jeyanthi. M.L.,  
Judicial Magistrate, Melur  
Dated this the 04th day of September 2020, Friday

CrI.M.P.No.719/2020  
In  
Crime No.199/2019

Arun prakash ( aged 33/2019 years)  
S/o.Vairavan

....Petitioner /Accused

//Vs//

State through Inspector of Police,  
Keelavalavu Police Station,  
Madurai District.  
(Cr.No. 199/2019)

.... Respondent/ Complainant

This petition coming on this day for hearing before me in the presence of Mr.P.Kumar, Advocate for the petitioner and the learned Assistant Public Prosecutor for the respondent and after hearing both sides over phone, this court passed the following :-

### **ORDER**

This order of this court finally disposed the bail petition filed under section 437 Cr.P.C . Due to National lockdown for COVID 19 virus pandemic, this petitioner/accused has filed this bail application through drop box before this court. The learned Assistant Public Prosecutor also filed reply .

Heard both sides through Whatsapp video conference call.The alleged offence is u/s.379 IPC that the petitioner stole the from the defacto complainant's two wheeler.

The learned petitioner side counsel argued that the petitioner was remanded on judicial custody on 12/08/2020 and he has been in judicial custody for the past 24 days. The petitioner was falsely implicated in this case. He is no way connected in the case. The accused has been co-operative in investigation.He has family and roots in the village.

The Learned APP has argued that if the Petitioner/Accused is released on bail he may repeats the offence or commits some other offence, he may abscond from such place

investigation not yet completed and the accused may tamper the investigation and strongly objected to release the accused on bail. This makes him a threat to society and his bail application should be rejected.

In this case, the accused has family, permanent residence in the village. He is not at flight risk. The property was recovered. On considering the facts and circumstances of the case, further considering the recent COVID 19 pandemic situation and in the interest of justice this court is of the considered opinion that no benefit will come of keeping the accused in further custody.

Hence this court is inclined to enlarge the accused on bail on the following conditions:

1)The petitioner shall execute a bond for Rs.10,000/- before the concerned Superintendent of Prison.

2)The petitioner shall execute a fresh bond for a sum of Rs. 10,000/-with two sureties for like sum to the satisfaction of this court.

3)The petitioner shall appear before the respondent police as and when required for interrogation.

4) The accused shall appear and sign before the respondent Police Station at 10.00 A.M and 5.00 P.M for four weeks .

Typed by me directly in my laptop, corrected and pronounced by me on the 04th day of September 2020.

Sd/-A.Jeyanthi.  
Judicial Magistrate,  
Melur.

//True copy//

Judicial Magistrate,  
Melur.

To  
The Petitioner through the counsel.  
The concerned prison



